### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UN-STARRED QUESTION NO.1974 TO BE ANSWERED ON 12.02.2021

#### **CHILD BEGGARS**

†1974. SHRI JUGAL KISHORE SHARMA: SHRI DILESHWAR KAMAIT: SHRIMATI GEETA KORA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the plight of small children begging on roads/footpaths in the country;
- (b) if so, the details thereof along with the efforts being made by the Government to improve the standard of living of the said children; and
- (c) the details of funds allocated for the Non-Government Organisation working for rehabilitation of destitute women and children during the last five years, Statewise/NGO-wise?

#### **ANSWER**

### MINISTER OF WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) is the primary law for children in the country. As per Section 2 (14) (ii) of the JJ Act,2015, a child who is found working in contravention of labour laws for the time being in force or is found begging, or living on the street is included as a "child in need of care and protection", among others. As per Section 76 of JJ Act, whoever employs or uses any child for the purpose of begging or causes any child to beg shall be punishable with imprisonment for a term which may extend to five years and shall also be liable to fine of one lakh rupees. The Act provides a security net of service delivery structures along with measures for institutional and non-institutional care, to ensure comprehensive well being of children in distress situations. Primary responsibility of execution of the Act rests with the States/UTs.

The Ministry implements a centrally sponsored scheme i.e. Child Protection Services (CPS) under the umbrella Integrated Child Development Services scheme, for supporting the children in difficult circumstances including child beggars and destitute children. Under the scheme, institutional care is provided through Child Care Institutions (CCIs), as a rehabilitative measure. The programmes and activities in CCIs inter-alia include age-appropriate education, access to vocational training, recreation, health care, counseling etc. The scheme supports 24x7 emergency outreach/ helpline service for children in distress conditions. The service is accessible through a dedicated toll free number, 1098 from any where in India.

The scheme inter-alia provided financial assistance for setting up of CCIs to the States/UTs either by themselves or in association with voluntary organisations. The details of fund released to States/UTs under CPS during last five years are **Annexed**.

The Ministry of Social Justice and Empowerment, has undertaken a pilot project for Comprehensive Rehabilitation of Persons engaged in the act of begging in ten (10) cities; namely Delhi, Mumbai, Chennai, Ahmadabad, Hyderabad, Bangalore, Lucknow, Patna, Nagpur and Indore with the objective of identification, rehabilitation, counseling, skill development of beggars. It includes education of children engaged in begging/children of persons engaged in the begging.

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Annexure referred to in reply to part (a) to (c) of Lok Sabha Un-starred Question No.1974 for answer on 12.02.2021 raised by Shri Jugal Kishore Sharma, Shri Dileshwar Kamait and Smt. Geeta Kora regarding 'Child Beggars'.

## The details of fund released during last five years (i.e. F.Y., 2015-16 to 2019-20) to the States/UTs under CPS

SI. N	Name of the State/	2015-16	2016-17	2017-18	2018-19	2019-20
ο.	UT					
1	Andhra Pradesh	238.58	110.74	1469.88	1870.01	1373.53
2	Arunachal Pradesh	571.68	52.29	643.71	37.63	1174.11
3	Assam	597.90	413.64	2932.68	3379.63	3363.95
	Bihar	2687.89	2787.92	541.56	2621.87	1405.39
5	Chattisgarh	3955.55	527.77	3181.97	2151.01	2098.74
6	Goa	235.25	36.83	728.53	16.03	19.63
7	Gujarat	2328.90	769.95	590.11	2251.55	2146.27
8	Haryana	496.44	0.00	1858.22	1387.60	2217.99
9	Himachal Pradesh	604.04	2345.48	1835.01	1342.64	1607.40
10	Jammu & Kashmir	113.35	43.12	807.48	2106.94	1225.16
11	Jharkhand	369.88	840.11	1714.57	1480.26	1845.80
12	Karnataka	1845.24	3720.80	3272.45	4022.56	3290.45
13	Kerala	944.39	260.50	1849.45	1263.77	1519.74
14	Madhya Pradesh	1116.03	2503.88	3262.77	2959.23	3052.72
15	Maharashtra	3138.75	2272.33	608.15	3156.52	2449.63
16	Manipur	3082.18	241.34	1886.33	3866.99	3102.72
17	Meghalaya	1469.55	2060.33	1846.60	2254.51	2241.71
18	Mizoram	2079.44	1949.55	1917.51	2042.28	2530.43
19	Nagaland	2257.65	1350.37	1457.45	1787.12	2085.95
20	Orissa	3309.07	1089.22	2599.30	4352.44	3541.66
21	Punjab	820.81	581.67	143.24	1244.17	722.00
22	Rajasthan	3258.92	0.00	4752.30	3584.72	3195.88
23	Sikkim	562.00	601.18	662.76	379.25	662.51
24	Tamil Nadu	825.04	13039.37	2013.12	7895.14	14915.36
25	Telangana	354.88	195.64	894.82	1329.23	1726.38
26	Tripura	710.63	676.04	446.81	885.77	879.61
27	Uttar Pradesh	2884.18	3207.19	1830.67	7834.39	4277.72
28	Uttarakhand	66.88	15.54	907.57	1344.40	918.58
29	West Bengal	508.67	6763.87	5073.56	2372.13	2815.10
	Andaman & Nicobar Island	36.03	36.88	31.66	218.85	329.62
31	Chandigarh	357.82	245.44	194.32	577.58	0.00
32	Dadra & Nagar Haveli	58.66	177.59	24.82	11.24	193.97
	Daman & Diu	82.82	126.42	21.89	18.42	141.79
33	Delhi	1363.40	978.64	354.33	1007.39	972.86
34	Lakshadweep	0.00	0.00		0.00	
	Ladakh	-	-	-	-	-
36	Puducherry	559.60	826.33	114.35	398.43	501.96
	Total	43892.10	50847.97	52469.95	73451.70	74546.32